

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2870
ANSWERED ON:12.12.2005
STATUTORY CHARGES ON PROCUREMENT
Owaisi Shri Asaduddin

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether statutory charges are levied by various States in the form of Market fee, rural development cess, infrastructural cess etc.;
- (b) if so, whether these charges collected by the States from Food Corporation of India (FCI) are meant for making improvements at the procurement centres;
- (c) if so, whether the amount so collected is not being used for the said purpose;
- (d) if so, whether the Union Government has taken up the matter with the State Governments;
- (e) if so, the details and outcome thereof; and
- (f) the further steps taken or proposed to be taken to provide better services to the farmers at the procurement centres and also to reduce statutory charges?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

(a): Yes, Sir.

(b), (c), (d), (e) & (f): The amounts collected under the statutory levies are meant to be utilized for the purposes for which the levies are imposed. From time to time State Governments are impressed upon to furnish certificates to the effect that the amount collected on account of statutory charges i.e. Market Fee, Rural Development Cess etc. have been properly utilized.